

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 470 of 2014 in DFR 2635 of 2014**  
(For Impleadment)

**Dated :** 2<sup>nd</sup> January, 2015

**Present:** **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Adani Power Maharashtra Ltd. ... Appellant(s)**  
**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Poonam Verma  
Mr. Pranav Vyas  
Mr. Gaurav Dudeja  
Ms. Pallavi Garg

Counsel for the Respondent(s): Mr. Kumar Mihir for Prayas Energy Group  
Mr. Buddy A. Ranganadhan for MERC

**ORDER**

IA No. 470 of 2014 in DFR-2635 of 2014 has been moved by the Appellant in compliance of the order, dated 15.12.2014, passed by this Tribunal, seeking impleadment of Prayas Energy Group as a Respondent in the instant Appeal. Copy of the same has already been furnished to the learned counsel, who is appearing today for Prayas Energy Group and he has no objection to this impleadment. Copy of the main Appeal has also been furnished to the learned counsel for the Prayas Energy Group.

In this view of the matter, IA No. 470 of 2014 in DFR-2635 of 2014 is allowed and the Appellant is directed to incorporate Prayas Energy Group as the Respondent No.3 to the Appeal Memorandum within two days. Since the copy of Appeal has also been furnished to the learned counsel for the Prayas Energy Group, he is directed to file the reply to the Application for Condonation of Delay within 10 days. No fresh date is being fixed as already 15.1.2015 is fixed for hearing on Delay Condonation Application being IA No. 433 of 2014.

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**